

SUPREME COURT LOK ADALAT

TRANSFER PETITION (C) NO.445 OF 2008

ALOK MISHRA

PETITIONER(S)

VERSUS

GARIMA MISHRA

RESPONDENT(S)

(With appln(s) for stay and office report)

With Transfer Petition (C) No.870 of 2007
(With appln(s) for stay)

Date : 7th February, 2009.

The above Petitions were taken up today for settlement.

CORAM:

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)
in TP 445/2008:

Mr. Anupam Lal Das,Adv.
Mr. Arpit Gupta,Adv.

in TP 870/2007:

Mr. M.P. Singh,Adv.
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

Mr. M.P. Singh,Adv.
Mr. Rameshwar Prasad Goyal,Adv.

Mr. Anupam Lal Das,Adv.
Mr. Arpit Gupta,Adv.

These matters were taken up at the Supreme Court Lok Adalat with the consent and agreement through their counsel. THE FOLLOWING ORDER/AWARD IS PASSED:

Seen the settlement agreement arrived at between the parties, which is annexed to the report of the Mediators. The same is accepted and in order to give effect to the terms and conditions thereof, let these matters be sent back to the Court and be listed for final orders of the Court on 10th February, 2009.

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Inasmuch as the respondent expressed her inability to be present on 10th February, 2009, let the cheques, which have been brought by the petitioner-husband, be handed over to the Secretary General of this Court and on the final order being passed on 10th February, 2009, or so soon thereafter, the NALSA is directed to despatch the same to the respondent by courier.

Let it also be recorded that apart from the cheques, the items mentioned at paragraph 5 of the settlement agreement have also been returned by the petitioner-husband to the respondent-wife, which she acknowledges.